

PUNJAB LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

THE 23rd December, 2025

No. 51-LA-2025/64 .- The following Order by the Governor of Punjab, dated the 22nd December, 2025, is published for general information –

“ਹੁਕਮ

ਭਾਰਤ ਦੇ ਸੰਵਿਧਾਨ ਦੇ ਅਨੁਛੇਦ 174 ਦੀ ਕਲਾਜ਼ (1) ਦੁਆਰਾ ਮੈਨੂੰ ਸੌਂਪੀਆਂ ਗਈਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦਿਆਂ, ਮੈਂ, ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ, ਰਾਜਪਾਲ, ਪੰਜਾਬ, ਇਸ ਦੁਆਰਾ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਨੂੰ ਮੰਗਲਵਾਰ, ਮਿਤੀ 30 ਦਸੰਬਰ, 2025 ਨੂੰ 11.00 ਵਜੇ ਸਵੇਰੇ ਇਸ ਦੇ 11ਵੇਂ (ਵਿਸ਼ੇਸ਼) ਸਮਾਗਮ ਲਈ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਹਾਲ, ਵਿਧਾਨ ਭਵਨ, ਚੰਡੀਗੜ੍ਹ, ਵਿੱਚ ਇਕੱਤਰ ਹੋਣ ਲਈ ਬੁਲਾਵਾ ਭੇਜਦਾ ਹਾਂ।

**ਮਿਤੀ ਚੰਡੀਗੜ੍ਹ
22 ਦਸੰਬਰ, 2025**

**ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ,
ਰਾਜਪਾਲ, ਪੰਜਾਬ।**

ORDER

IN EXERCISE OF THE POWERS CONFERRED UPON ME BY VIRTUE OF CLAUSE (1) OF ARTICLE 174 OF THE CONSTITUTION OF INDIA, I, GULAB CHAND KATARIA, GOVERNOR OF PUNJAB, HEREBY SUMMON THE PUNJAB LEGISLATIVE ASSEMBLY TO MEET FOR ITS 11TH (SPECIAL) SESSION AT 11.00 AM ON TUESDAY, THE 30TH DECEMBER, 2025, IN THE PUNJAB VIDHAN SABHA HALL, VIDHAN BHAVAN, CHANDIGARH.

**DATED CHANDIGARH
THE 22ND DECEMBER, 2025.**

**GULAB CHAND KATARIA,
GOVERNOR OF PUNJAB."**

**DATED CHANDIGARH:
THE 23RD DECEMBER, 2025.**

**RAM LOK KHATANA,
SECRETARY.**

No. 51-LA-2025/17954, dated Chandigarh, the 23rd December, 2025.

Copy forwarded for information to –

1. all Members of the Punjab Vidhan Sabha;
2. the Chief Secretary to Government, Punjab, Chandigarh;
3. all Additional Chief Secretaries / Financial Commissioners / Principal Secretaries / Administrative Secretaries to Government, Punjab, Chandigarh;

P.T.O.

4. the Additional Chief Secretary to Government, Punjab, Department of Parliamentary Affairs, Chandigarh with reference to his Department's Memo No. 1/3/2017-3419/531, dated the 20.12.2025;
5. the Principal Secretary to Hon'ble Governor, Punjab, Chandigarh;
6. the Principal Secretary to Hon'ble Chief Minister, Punjab;
7. the Chief Electoral Officer and Secretary to Government, Punjab, Election Department, Chandigarh;
8. the Legal Remembrancer and Secretary to Government, Punjab, Legislative Department, Chandigarh;
9. the Secretary-General, Rajya Sabha, Parliament House, New Delhi-110001;
10. the Secretary-General, Lok Sabha, Parliament House, New Delhi-110001;
11. the Secretary to Government of India, Ministry of Parliamentary Affairs, 92, Parliament House, New Delhi-110001;
12. the Secretary, Government of India, Department of Legal Affairs, Ministry of Law, New Delhi;
13. the Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi-110001;
14. the Secretaries to all State Legislative Assemblies / Councils in India;
15. the Deputy Secretary to Government of India, Ministry of Home Affairs, (Political I (A) Section), New Delhi – 110001;
16. the Secretary to Government, Punjab, Department of General Administration, Chandigarh;
17. the Librarian, Lok Sabha Secretariat, Parliament House, New Delhi-110001;
18. the Director, Information and Public Relations, Punjab, Chandigarh;
19. the Incharge, Press Trust of India, S.C.O. 78, First Floor, Sector 47-D, Chandigarh; and
20. all Press Correspondents stationed at Chandigarh.



**SUPERINTENDENT,
for SECRETARY.**